

Supplementary Demands for Grants (Railways) 1981-82 voted by Lok Sabha.

No. of Demand	Name of Demand	Amount of Demand for Grants voted by the House
1	2	Rs.
1	Railway Board	24,05,000
3	General Superintendence and Services	5,63,74,000
4	Repairs and Maintenance of Permanent Way and Works	7,99,00,000
5	Repairs and Maintenance of Motive Power	7,72,21,000
6	Repairs and Maintenance of Carriages and Wagons	12,38,30,000
7	Repairs and Maintenances of Plant and Equipment	7,69,04,000
8	Operating Expenses—Rolling Stock and Equipment	11,02,32,000
9	Operating Expenses—Traffic	10,93,86,000
11	Staff Welfare and Amenities	1,84,69,000
12	Miscellaneous Working Expenses	4,69,63,000
13	Provident Fund Pension and other Retirement Benefits	23,99,29,000
14	Appropriation to Funds	8,31,32,000
15	Dividend to General Revenues, Repayment of loan taken from General Revenues and Amortization of Over-capitalization	16,24,99,000
16	Assets—Acquisition, Construction and Replacement Other Expenditure	18,39,19,000

17.50. hrs.

APPROPRIATION (RAILWAYS BILL)*

THE MINISTER OF RAILWAYS (SHRI P. C. SETHI): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83 for the purposes of Railways.

MR. DEPUTY-SEAKER: The question is :

“That leave be granted to introduce a Bill to authorise payment and appropriation of certain sum from and out of the Consolidated Fund of India for the services of the financial year 1982-83 for the purposes of Railways.”

The motion was adopted.

SHRI P. C. SETHI: Sir, I introduce* the Bill.

Sir, I beg to move**

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83 for the purposes of Railways, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of India for the services of the financial year 1982-83 for the purposes of Railways, be taken into consideration."

The motion was adopted.

MR. DEPUTY-SPEAKER: We shall now take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill. ...

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI P.C. SETHI: I beg to move:
"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

17.52 hrs.

APPROPRIATION (RAILWAYS) No. 2
BILL***

THE MINISTER OF RAILWAYS (SHRI P.C. SETHI): Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82 for the purposes of Railways.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82 for the purposes of Railways."

The motion was adopted.

APPROPRIATION (RAILWAYS) No. 2
BILL***

Sir, I beg to move:**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1981-82 for the purposes of Railways, be taken into consideration."

*Introduced with the Recommendation of the President.

**Moved with the recommendation of the President.

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